

(b) whether the Government are aware that there was huge misappropriation of amount in the name of modernisation and renovation of building and Nursing Home;

(c) whether the Government propose to conduct inquiry in this regard; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF HEALTH AND FAMILY WELFARE AND MINISTER OF WATER RESOURCES (SHRI A.R. ANTULAY) : (a) A statement is enclosed.

(b) No such complaint is pending investigation.

(c) and (d) Does not arise.

### STATEMENT

*Expenditure incurred on renovation/modernization by Dr. Ram Manohar Lohia, New Delhi*

	Expenditure			
	Civil		Electric LS	
	Nursing Home	Other Buildings	Nursing Home	Other Buildings
1993-94	Rs. 29,65,000	Rs. 48.57,000	Rs. 8.57,000	Rs. 4,79,000
1994-95	Rs. 16,45,000	Rs. 34.46,000	Rs. 2.05,000	Rs. 5,96,000
1995-96	Rs. 38,307	Rs. 16.76,296	Rs. 1.54,000	Rs. 3,36,000
(upto 1.3.1996)				

STATEMENT CORRECTING REPLY TO UNSTARRED QUESTION NO. 309 ANSWERED ON 28TH NOVEMBER, 1995 REGARDING "NAMDAPHA TIGER PROJECT", ALONGWITH REASONS FOR DELAY IN LAYING THE CORRECTING STATEMENT

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI RAJESH PILOT): I invite attention to the English and Hindi versions of the reply given to the unstarred question No. 309 answered on the 28th November, 1995 regarding "Nampadha Tiger Project". The reply given to the question was as under:-

(a) The State Government of Arunachal Pradesh have reported that there were no settlements near the Nampadha Tiger Reserve or other wildlife sanctuaries and as such, no destruction has been caused by the Chakma refugees to these areas.

(b) to (e) Do not arise.

2. The corrected answer to the question may kindly be read as follows :

(a) The State Government of Arunachal Pradesh have reported that the Chakma refugees have causing damage and destruction to the flora and fauna in Namdapha Tiger Project/Natinal Park.

(b) to (e) Information is being collected and will be laid on the Table of the House.

3. Reasons for delay in submitting the corrected Reply

The delay in correcting the replay is due to late receipt of corrected response from the State Government of Arunachal Pradesh.

[English]

12.03

RE:PROBLEMS BEING FACED BY THE  
SUGARCANE GROWERS

MR. SPEAKER : Let me explain. Today, we will give more time to the Member to raise the issues. May be upto 2.00 p.m. we can go and we may not rise for our lunch. From 2.00 p.m. to 3.30 p.m. we will continue with discussion under Rule 184 and at 3.30 p.m. there will be voting. After 3.30 p.m. to 6.00 p.m we will pass the Motion thanking the President's for his Address.

[Translation]

SHRI ATAL BIHARI VAJPAYEE (Lucknow) : Mr. Speaker, Sir, today you have provided me an opportunity to raise the issue of sugarcane growers but actually I want to raise the issue of Bihar. (Interruptions)

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, I am raising the sugarcane issue but I hope that you would provide me a opportunity to speak when the Bihar issue is raised..... (Interruptions)

Sir, today, not only in Uttar Pradesh but in the entire country including Maharashtra, the sugarcane producers are in great distress. There is bumper crop of sugarcane but it is drying in the fields itself for want of buyers. There is no arrangement for its crushing and the sugarcane growers are facing acute economic crisis. On the one hand, the sugarcane crop is in the fields itself and there is no buyer and on the other, the price of jaggery is falling down. Sugar mills purchase sugarcane at the rate of Rs. 74 per quintal while the rate of the same has slashed down to Rs. 34 per quintal at crushers where 65 per cent of the sugarcane is purchased. If this situation continues, the production of sugarcane will decrease. It will result in low production of sugar and then we shall resort to sugar import.

The hon. Prime Minister, during his visit to Meerut had announced that sugar industries would be delicensed, but this announcement has not been translated into action so far. The Government talks of decentralisation of power but it is not ready to shed its power. I am reminded of an example of Maharashtra. The Government of Maharashtra wanted to set up sugar mill but the Union Government did not permit it while it had to do nothing except granting permission for the setting up of mill. (Interruptions)

SHRI DATTA MEGHE (Nagpur) : Sir, the mills which have been granted permission two years ago are yet to get money. These are being provided money as per their party affiliation. (Interruptions)

[English]

MR. SPEAKER : Shri Datta Meghe, I will allow you to speak if you want.

[Translation]

SHRI ATAL BIHARI VAJPAYEE : Mr. Speaker, Sir, the Government should clarify as to what was its policy regarding granting licence to sugar mills. Is it not necessary to abolish the licence system under dual policy? With a view to solve the existing crisis it has also been suggested that small jaggery units should be permitted to use vacuum-pan. The recovery of small jaggery units is 6.5 per cent. At present, they are not in a position to pay the remunerative price to the farmers but once they get vacuum pan, the recovery will increase, the farmers will be benefitted and the quality of sugar will also improve. With a view to give immediate relief to the farmers, the Government should also consider the suggestion of purchasing the jaggery on large scale. The sugar exporting mills need to be provided with additional facilities.

Today is the last day. The sugarcane growers are eagerly watching and waiting for the outcome of the today's session. I hope the Government will come out with a satisfactory reply. You have already given instruction to hon. Minister that he will give statement in this regard.

[English]

MR. SPEAKER : I think, he is ready. That is why he is present.

[Translation]

SHRI AMAR PAL SINGH (Meerut) : Mr. Speaker, Sir, though crushing of sugarcane continued till July this year, the whole sugarcane of the farmers would not be crushed. Sugarcane growers will be incurring a loss @ Rs. 44 per quintal. Mavana sugar mill in my constituency has increased its crushing capacity from 50 thousand to one lakh quintal per day. But the hon. Industry Minister has not accorded his permission on the increased capacity. Had the mill crushed on the increased capacity, it could have crushed 60 lakh quintal more sugarcane and the farmers of Western UP could have been saved of the economic crisis. I had raised this matter in the last session on 28.11.95 under Rule 377 and on 27.2.96 under Rule 377 in the current session and had asked unstarred question No. 631 dated March 6, 1996. Ministry of Food had sanctioned on 9.10.95 for crushing as per new crushing capacity and the screening committee of Ministry of Industry had also given its permission on January 2, 1996 for issuing this licence but the hon. Minister of Industry is still keeping this matter pending and the mill has not been issued a letter of intent so far on the increased capacity. I, therefore, urge upon you as well through this House to save the farmers from the economic crisis. The hon. Minister of Industry may be asked to reply and issue a letter of intent immediately on increased capacity. The hon. Minister of Food had contacted the hon. Minister of Industry 3-4 times taking the personal interest into the matter but he is lingering on the matter. I urge upon you to please compel the hon. Minister of food to reply.....(Interruptions)\*

[English]

MR. SPEAKER : That is not going on record.

[Translation]

MR. SPEAKER : I never refuse Mishraji from asking any question on sugarcane.

SHRI RAM NAGINA MISHRA (Padrauna) : Mr. Speaker, Sir, I on behalf of sugarcane growers of UP thank our leader Shri Vajpayeeji. Today, sugarcane farmers were eagerly looking towards Vajpayeeji and they would be happy now that Shri Vajpayeeji had drawn the attention of the House towards their plight. I also congratulate you for providing me an opportunity to speak.

MR. SPEAKER : Be brief please, since everybody is to be provided a chance.

SHRI RAM NAGINA MISHRA : The major problem of sugarcane farmers of UP is that their produce is drying and decaying in the fields itself and the crushers are purchasing it at half of the price.

The farmers are not getting their payment against the sugarcane supplied to the sugarmills. I would like to inform you that as per the official record Rs. 362 crore was outstanding in UP as on 15.1.96. Not only this, a firing took place in Ramkola over the price of sugarcane....(Interruptions)

MR. SPEAKER : Mishraji, you have to be very brief. If you do not speak to the point, I will disallow you even after providing you time.

SHRI RAM NAGINA MISHRA : Please let me speak. I am speaking to the point. I am challenging the hon. Minister. He had promised for a remunerative price in Deoria. The Governor's report says that today Rs. 7 crore is outstanding against sugarmills owned by the Government. Payment has not been made till today. Besides the most pitiable condition of the farmer is that nobody is ready to keep the sugarcane slips as pawn even at half of its price. Sir, I through, you, urge upon the Government to arrange for payment of the outstanding amount of the sugarcane slips as pawn in the form of a cheque through the Banks so that the sugarcane farmers may earn their livelihood...(Interruptions)

MR. SPEAKER : The statement of only Shri Satyapal Singhji will go on record.

SHRI SATYAPAL SINGH YADAV (Shahjahanpur) : Mr. Speaker, Sir, the plight to sugarcane farmers of UP is worse, than as described by the hon. Leader of opposition. The hon. leader of opposition has said that the official rate of sugarcane was between Rs. 70-74 per quintal while the owners of private crushers were purchasing the sugarcane @ Rs. 34 per quintal. I state it with full authenticity that the sugarcane is being purchased in the Central UP at the rate of Rs. 20 per quintal. The farmers have become helpless because there is President Rule in UP. The hon. Governor visited my district and assured that so long as the entire sugarcane was not crushed, the sugar mills would not close. Half of the March has passed but so far hardly one fourth of the total sugarcane is crushed. If this policy is not rectified, the price of sugarcane is not fixed and the exploitation of sugarcane growers at the rate of Rs. 20-25 per quintal is not stopped, it becomes the Government's responsibility to pay at the rate of atleast Rs. 50 per quintal. The jaggery is being sold at the unprecedented low price. The sugarcane farmer is being exploited and due to hailstorm the sugarcane could not be crushed besides their Rabi crop has also been destroyed. The sugarcane farmer is very much worried due to it. Therefore, the Government should pay special attention to it.

SHRI SATYADEO SINGH (Balrampur) : Mr. Speaker, Sir, today, we are discussing in the House the problems related to sugarcane growers. The outstanding amount of farmers in UP against the Government is increasing and it has crossed Rs. 300 crore. Secondly, as result of speculations in sugarcane supply in Uttar Pradesh the sugarcane slips are being sold in black.

One-third of sugarcane crop has been crushed. The rest is lying un-crushed. Hailstorm has further aggravated the situation. Hailstorm has devastated three-fourth number of villages in district Gonda. This time the farmer will have no access to his fields. Through you, I would like to urge upon the hon. Minister to make an elaborate statement here on sugarcane policy defining the time by which the outstanding amount will be paid. When shall this speculation come to an end? How shall the situation in Uttar Pradesh, particularly eastern Uttar Pradesh, where sugarcane is being crushed in 80 percent sugar mills, be improved? The prices of Gur have come down. The people involved in jaggery, Gur industry and sugar mills are procuring products at whimsical rates. Sir, I am just concluding. Sir, you come from Maharashtra. The farmers of Uttar Pradesh can solely bank upon sugar mills. Sugarcane is the only insured crop. I urge you to direct the Government to make outstanding payment of sugarcane crop and make arrangements for providing crushing facility.

SHRI RAMPAL SINGH (Domariaganj) : Mr. Speaker, Sir, there is no sugar mill in district Sidhainagar in my parliamentary constituency...(Interruptions)

MR. SPEAKER : The hon. Minister will make a statement on the situation of sugarcane throughout the country.

SHRI RAMPAL SINGH : Sanction was accorded for setting up a sugar mill in 1990 but it has not been set up so far. The sugarcane crop of my area used to be sent to Basti, Waterganj and Khailabad Mills. The Waterganj Sugar Mill is lying closed. Khailabad sugar mill has been taken over and is not running smoothly. As a result, heaps of sugarcane crop of my area is lying unutilized. My submission is that arrangements should be made for its supply to some mill; outstanding payment of sugarcane crop should be made and the farmers should be compensated for loss incurred due to hailstorm. (Interruptions)

MR. SPEAKER : You take your seat for a minute please. Let me restore order in the House.

(Interruptions)

SHRI RAJVEER SINGH (Aonla) : Mr. Speaker, Sir, I am not getting the opportunity. I want half a minute to speak.

MR. SPEAKER : You take your seat please. I can't give you time. Why should you be on your legs when I am on my legs?...(Interruptions) Not a single word is going on record.

[English]

Nothing is going on record.

(Interruptions)

MR. SPEAKER : Please understand that we are trying to give chance to almost all people and that is why we

have extended the time. If the Members who are given the chance are extending their speeches beyond five minutes or six minutes others may not get the time. That is why be considerate to other Members. Each one of you we will try to accommodate. But then, once you stand up you do not complete it.

[Translation]

SHRI RAJVEER SINGH : Mr. Speaker, Sir, hon. Vajpayee ji has put forth many problems with regard to sugarcane. Through you, I would like to give two suggestions to the Government. My first suggestion is

(Interruptions)

[English]

MR SPEAKER : We are going to give every Member time to speak on other issues

[Translation]

SHRI RAJVEER SINGH : Mr. Speaker, Sir, I want to give two suggestions; my first suggestion is that the receipts of the dues outstanding on the factories are lying with the farmers. This time, large scale recovery is being made in Uttar Pradesh. The defaulters are being put behind the bars. My submission is that the Central Government should direct its own State Government in Uttar Pradesh to adjust these sugarcane receipts in the loan amount. My second suggestion is that the Government should provide subsidy to the sugarcane growers in order to mitigate their sufferings as they are not sufficiently paid.

(Interruptions)

[English]

MR SPEAKER : You can continue speaking on the one point

(Interruptions)

[Translation]

MR SPEAKER : Look, I am trying to accommodate as many people today as I can. Apart from sugarcane, there are other issues to be taken up.

(Interruptions)

MR. SPEAKER : Pathakji, put your hand down and let me speak please. The Members would like to speak on other issues as well. You all would also like to be apprised about the Government's sugarcane policy. The hon. Minister is, perhaps, prepared to make a statement on it as he has had an advance information.

(Interruptions)

[English]

SHRI AMAL DATTA (Diamond Harbour) : Sir, I want

to speak for a minute. (Interruptions). As far as sugar price is concerned, I had asked a question whether the B.I.C.P. had taken into account the value of the by-products of sugarcane when fixing the price of sugar. The hon. Minister said: 'Yes'. He said that he would show me the B.I.C.P. Report. But when I asked for it, he refused to give me the Report.

[Translation]

SHRI VINAY KATIYAR (Faizabad) : We would appreciate if the hon. Minister clarifies here in his reply what he said in a public meeting at Aligarh some three-four days ago that the farmers should give up growing sugarcane. Why should he be concerned about the farmers? He wants them to perish. He should make a mention of his speech here and issue a clarification on that.

12.22 hrs.

(MR DEPUTY SPEAKER in the Chair)

[English]

SHRI AMAL DATTA (Diamond Harbour) : The hon. Minister has gone back on his promise.

[Translation]

SHRIMATI SAROJ DUBEY (Allahabad) : What reply shall he give? He is on a closure spree. (Interruptions)

[English]

MR. DEPUTY SPEAKER : Regarding sugarcane, the hon. Minister is on his legs. You want to know the policy of the Government regarding sugarcane. He is on his legs. Let us hear him.

...(Interruptions)

MR. DEPUTY SPEAKER : The hon. Minister is on his legs. He will mention the policy of the Government regarding crushing of sugarcane. Afterwards, you have give notices. The names are before me. As the hon. Speaker has mentioned, we will sit upto 2 O'Clock to take up Zero Hour submissions. I will call the names one by one.

(Interruptions)

[Translation]

THE MINISTER OF FOOD (SHRI AJIT SINGH) : Mr. Deputy Speaker, Sir, the House is duly concerned because this time the sugarcane farmers are confronted with diverse problems. I thank Vajpayee ji for raising the problems of sugarcane growers. I thank him because he has for the first time diverted his attention to the problems of sugarcane farmers. (Interruptions) I am only thanking him. (Interruptions)

SHRI AJIT SINGH : I am congratulating him.  
(Interruptions)

MR. DEPUTY SPEAKER : Please sit down and let me listen him.

SHRI AJIT SINGH : Vajpayeeji showed his concern about sugarcane growers despite the fact that sugarcane is not produced in Lucknow. For this he deserves to be congratulated.

12.25 hrs.

(MR. SPEAKER *in the Chair*)

DR. G.L. KANAUIA (Kheri) : Mr Speaker, Sir, the hon. Minister is giving his reply very lightly. (Interruptions)

[English]

MR. SPEAKER : Please, may I suggest to the hon Minister one thing? Many Members are interested in discussing this matter. Will you please invite them for a cup of tea after this House is over and discuss it with them. You make a statement here and after that you invite them.

[Translation]

SHRI AJIT SINGH : Mr. Speaker, Sir, as I said the sugarcane farmers are faced with problems and the hon. Members are very much concerned because elections are round the corner. Hence, they are naturally paying more attention to the farmers' problems.

Mr. Speaker, Sir, the root of the farmers' problems lies in over-production of sugar last year i.e. more than 145 lakh tonnes as against our consumption of 125 lakh tonnes

Therefore our Government has taken several measures to utilize excess quantity of sugar produced in the country. For this, six and a half lakh tonne sugar...(Interruptions)

SHRI RAJVEER SINGH (Aonla) Mr. Speaker, Sir, he is going out of the track. I am talking of sugarcane growing farmers but he is replying about sugar. He is giving an altogether different reply...(Interruptions)

MR. SPEAKER : Sugarcane is not grown on the roads of Delhi.

(Interruptions)

SHRI RAJVEER SINGH : This House wants to know about the action you are going to take in this regard to safeguard the interests of the farmers...(Interruptions)

MR. SPEAKER : You have a keen interest in this matter. It may be but first let the Minister complete his statement and after that he is going to meet you. Then, you can certainly keep in mind your suggestion if it is useful and he would share his views with you.

(Interruptions)

SHRI AJIT SINGH : As Mr. Speaker has just said that to increase the consumption of sugar, six and a half lakh tonne sugar. (Interruptions)

SHRI AJIT SINGH : Sugar and sugarcane are not two altogether different items. You know that sugar is made from sugarcane...(Interruptions)

SHRI VINAY KATIYAR : I would like to know from the hon. Minister as to how the problem of sugarcane crop standing in the fields would be solved? But the hon. Minister, by connecting it with sugar, wants to see that it dries up in the fields. (Interruptions)

SHRI VINAY KATIYAR : His policy is that the sugarcane crop of the farmers should be allowed to dry up in the fields. (Interruptions)

MR. SPEAKER : You sit down please. There is a saying about sugarcane.

(Interruptions)

SHRI SURYA NARAYAN YADAV (Sahasra) : You run a shop but talk of a farmers' interest. (Interruptions)

[English]

MR. SPEAKER : I think this statement should be sufficient. You call them and please discuss with them.

(Interruptions)

MR. SPEAKER : Otherwise, let him please make his statement complete.

SHRI ATAL BIHARI VAJPAYEE : Yes, he should be allowed to make it. (Interruptions)

[Translation]

SHRI AJIT SINGH : First, you listen the complete statement. When I have started my statement from sugar, I will certainly come on sugarcane. Last year, production of sugar had been more than the total requirement of the country, therefore, Government has issued orders for export of six and a half lakh tonne sugar to utilize the excess sugar. If sugar industries can export more sugar, we would provide them with more sugar to increase export. To increase the consumption of levy sugar in the country we are now releasing it on the basis of the population of the year 1991 whereas earlier it was being released on the basis of population of the year 1986. We have also increased the quantity of sugar for free sale. We have also introduced a scheme this year to provide sugar to sugarcane producing farmers.

Under this scheme, a farmer would be given .75 kilogram sugar on concessional rates if he supplied one tonne sugarcane. This year also, we have a bumper crop of sugarcane and hope that we would be able to make sugar more than 140 lakh tonne. If you see the figures you will find that this year also, the production of sugar

has almost been the same as it was in the last year, up to February 15. That means, this year also the sugar Mills have crushed as much sugarcane as was crushed upto the corresponding month of the last year...*(Interruptions)*

SHRI RAJVEER SINGH : You conceal the figures...*(Interruptions)*

SHRI AJIT SINGH : So far as the outstanding payment of farmers is concerned, it was 25 per cent of the total payment as on January 31st this year. Last year, it was more than 17 per cent. If you see from 1992-93 onwards you will find that the balance payment of farmers for their sugarcane has been between 17 to 31 per cent every year. As I have said, last year balance was more than 17 per cent upto the corresponding month which after the season was over, reduced to only 1.5 per cent. The balance payment of farmers is not something unusual. This time, the main cause of problem being faced by the farmers is that owners of crushers and Gur makers are giving less rates to them as the prices of molasses and bagasse have come down...*(Interruptions)* It depends upon the demand and supply. There is no Government's control over it. As Shri Vajpayee is talking of decontrolling the entire sugar industry, I think he would not say that now we should start exercising control from unrefined sugar and gur. Mill owners cannot be forced to pay more for the sugarcane. But we have increased the stock limit and duration of stock holding for unrefined sugar industry as per their demand. We have also withdrawn ban on inter state transportation of gur or its export to foreign country.

We have also asked Uttar Pradesh Government to purchase gur and distribute it on subsidised rates as is done in case of wheat and rice etc., if it is found possible. The Uttar Pradesh Government is considering this scheme also. It depends upon the State Government. Tamil Nadu Government has already implemented this scheme. It has declared that until sugarcane crop is standing in the field, mills would be kept running, be the recovery less to any extent. The Central Government will provide incentive to them. Balance payment of farmers is 25 per cent but this time condition of Mills is not good because during the last season we had heavy production of sugar and therefore we are releasing more quota of sugar. As a result thereof, prices of sugar have not been increased in the market...*(Interruptions)*

SHRI RAJVEER SINGH : If sugar is in excess quantity in the stock then why are you not decontrolling it...*(Interruptions)* Sugar is not being supplied to the Fair Price shops, it is being sold in the black market. If so much sugar is surplus then what arrangements are you making for that? On the one hand, sugar stock is deteriorating in the godowns whereas on the other, it is not being supplied to the people. What is this arrangement?...*(Interruptions)*

MR. SPEAKER : Please address the Chair..

*(Interruptions)*

SHRI AJIT SINGH : The Central Government has taken several steps to keep the sugar mills in a good condition so that they can make full payment to the farmers. Government has kept buffer stock of 5 lakh tonne sugar from S.D.F. fund and its caring cost, financial charges and storage charges will be borne by the Government itself. During this season, around Rs. 20 crore will be given to the sugar mills of Uttar Pradesh from this very fund...*(Interruptions)*

About Rs. 40 crore will be given to the sugar mills of Maharashtra...*(Interruptions)*

ONE HON. MEMBER : What is being done for the sugarcane crop of farmers which is rotting?...*(Interruptions)*

SHRI AJIT SINGH : In Maharashtra, there are cooperative sugar Mills which had been facing great problems. The cooperative banks had invested their money in the sugar industry as well as in cotton industry. Therefore, NABARD was requested to give Rs. 200 crore to these cooperative banks. The cooperative banks of Maharashtra have returned this money to NABARD last week as they claim that now their financial condition is good...*(Interruptions)*. It takes about four years to set up a sugar mill. Still, many licences are yet to be issued for which applications were given during the last one or two years. Action is being taken to issue licences. As soon as these sugar mills are set up, this problem will be solved to a great extent...*(Interruptions)* Some of sugar mills will be sold and some will be purchased, this process will continue.

Now I will speak on the problem of licence...*(Interruptions)*

MR. SPEAKER : He is speaking very well on an important issue. First, you listen to him.

SHRI KAMLA MISHRA MADHUKAR (Motihari) : What will be done for purchase of sugarcane produced by farmers in Bihar?

MR. SPEAKER : Yes, we will discuss about Bihar too.

SHRI AJIT SINGH : The hon. Prime Minister had stated in Meerut that the Government was considering to delicense the sugar industry.

There are three parties involved in licencing and delicensing of sugar industry. The first party is consumer whom we provide sugar through PDS, the second is farmer who produces sugarcane and third is sugar mill. We can make any policy only after taking into confidence all these parties. There are two federations in sugar industry one is co-operative and another is ISMA. Both the federations are of the view that the Government cannot fully decontrol this industry.

Even ISMA which is a private mill owner does not want that the control should be lifted fully...*(Interruptions)*

SHRI RAJVEER SINGH : They do not want so because their competitors will come in the market and their monopoly will come to an end. *(Interruptions)* Mr. Speaker, Sir, the statement made by hon. Minister proves that the Government has become, in fact a puppet in the hands of capitalists. *(Interruptions)*

MR. SPEAKER : You are not listening to his complete speech, instead, time and again you are interrupting him, this is not fair... *(Interruptions)*

SHRI AJIT SINGH : Most of the sugar mills in Maharashtra are in the Cooperative Sector and they want that licensing system should be continued. You said that the Central Government has nothing to do in it, and that they simply give approval for setting up sugar mill. Which is not true. The Cooperative Banks are there, the State Government gives money for setting up every sugar mill but it is a matter of great sorrow that the Maharashtra Government has decided for political reasons that funds will be given to them only and if anybody else is setting up mills there, he would not be given any money. They have not fixed any criterion. They have said that funds will be given against these four applications and nobody else will be given any money. And the Central Government also gives money to cooperatives only. As far as the Question of licensing and de-licensing is concerned, again I said that nobody is in their favour, but the Government is talking to these persons and to others also.

You are saying that sugar has been produced in ample quantity and making an appeal to reduce the prices thereof but tell us whether you want sugar to be supplied through PDS, you want farmers to be left to the mercy of capitalists and makes allegation 'we...on capitalists.

*(Interruptions)*

SHRI RAM KAPSE (Thane) : Mr. Speaker, Sir, they have made wrong allegations against the Government of Maharashtra... *(Interruptions)*

SHRI AJIT SINGH : Whether the procurement price of sugarcane will be fixed by capitalists or the Government, this you have to decide. If you... *(Interruptions)*

SHRI RAJVEER SINGH : There is no licence as an other items but there is a licence an agricultural products. Is it justified? *(Interruptions)*

*[English]*

MR. SPEAKER : It is not going on record.

*[Translation]*

*(Interruptions)\**

SHRI AJIT SINGH : If you decontrol sugar industry fully, then you have to decide as to whether the procurement prices of sugarcane will be fixed by the

capitalists or the Government? Today, the procurement prices of sugarcane are fixed by the Government and then insists on payment of that price by the mill owners. But today if mill owners are not able to make outstanding payments to the farmers. And we are forcing them to pay the same. In view of this is whether farmers will get their money. When we will leave the matter for the capitalists to fix procurement price of sugarcane... *(Interruptions)* and listen.

SHRI ATAL BIHARI VAJPAYEE : Nobody has asked for this.

SHRI AJIT SINGH : Now your hon. Members have asked for it.

MR. SPEAKER : No, Ajit Singh ji

*[English]*

Please share him.

*[Translation]*

SHRI ATAL BIHAR VAJPAYEE : Mr. Speaker, Sir. I do not want any bitterness on this last day, and that too on the issue of sugar and sugarcane. some sweetness should be there.

SHRI AJIT SINGH : Mr. Chairman, Sir, I am inviting you on tea.

*[English]*

MR. SPEAKER : Ajit Singhji, I think, he is agreeing with you to some extent.

SHRI ATAL BIHARI VAJPAYEE : But he does not agree with me.

*[Translation]*

Mr. Speaker, nobody is saying that you decontrol everything. Mr Prime Minister himself had said that we are discussing the licensing system for setting up sugar mills. Even when we are saying that you complete your deliberation, the charges are being levelled against us, which is not fair. I oppose it... *(Interruptions)*

SHRI RAM KAPSE : You have made wrong allegations against the Government of Maharashtra, you do not make wrong allegation... *(Interruptions)*

SHRI DATTA MEGHE : The Government of Maharashtra is doing a wrong thing... *(Interruptions)*

*[English]*

MR. SPEAKER : Nothing is going on record except the statement of the Minister.

*(Interruptions)\**

[Translation]

SHRI RAJVEER SINGH : Mr. Speaker, Sir, Mr. Minister is going to speak on Bihar, the money of farmers is outstanding against three sugar mills of Uttar Pradesh, what steps you are going to take for ensuring its payment to farmers?

[English]

MR. SPEAKER : Very good, you are all agreeing on that point

[Translation]

SHRI AJIT SINGH : The Government is considering to simplify the licensing process so that the problems could be sorted out, mode transport could be possible but several people have got their own opinion on liberalisation. But just as I have said, both the association, cooperative and Private sectors do not want liberalisation you will have to understand that the demand of the farmers is the demand of we all. The Mill should run until the farmers produce sugarcane, if you decontrol it fully, then how you will say to the sugarcane Mills that you keep running your mill and thereby keep incurring loss and keep crushing sugarcane. (Interruptions)

SHRI RAJVEER SINGH : Farmer have to impose mill owners in order to procure their sugarcane

[English]

MR. SPEAKER : Nothing is going on record except the statement of the Minister. You cannot carry on discussion like this.

(Interruptions)\*

[Translation]

AN HON. MEMBER : What happened to Mawana Sugar Mill?

SHRI AJIT SINGH : Mr. Amar Pal Singh has talked about Mawana Sugar Mill? He himself has said that the food Ministry had sent its report in November-December. The Ministry of Industry issues licences to sugar mills. This Committee had accepted it on 2 January. Mr. Minister had wanted more information in February, which we have sent to him. I will enquire as to what is the reason for delay in giving the letter of intent and why delay is taking place?

[English]

MR. SPEAKER : Nothing is going on record except the statement of the Minister. You cannot carry on discussion like this.

[Translation]

SHRI AJIT SINGH : Hon. Members had said something about the BICP report.

...(Interruptions)

[English]

MR. SPEAKER : Mr. Minister, have you completed?

[Translation]

SHRI AJIT SINGH : He said about BIFR BIC. That is sick mill. BIFR is considering as to what can be done about this. (Interruptions)

SHRI MOHAN SINGH (DEORIA) : Four mills of the Central Government are in my region. The sugarcane farmers have not even been paid the amount outstanding for the last year. What is the objection the Government of Delhi in ensuring payment this year. (Interruptions)

MR. SPEAKER : You sit down. If issue of sugarcane is discussed in the House in this fashion, it can well be construed as to how it would be discussed in the general meeting of sugar factory?

[English]

SHRI RAMESH CHENNITHALA (Kottayam) : There are certain other issues also that we wanted to raise in the House.

MR. SPEAKER : Please sit down. Let me control the Members. Each one of you is standing up and speaking. Mr. Minister, you have heard them very carefully; you have replied in the best possible manner. You please meet them and, to the extent possible, you will help the factories as well as the sugar-cane growers and explain to them. Please do call them call on them and hold talks with them.

(Interruptions)

MR. SPEAKER : Ask your colleagues not to speak much or not to speak at all. Every member should have a hold on his colleague.

[English]

SHRI INDRAJIT GUPTA (Midnapore) : Sir, I thank you very much for giving me a chance to raise a matter very briefly. I will not take much time. This being the last day of the Session of this Parliament and since the elections are due to take place very soon, I wish to raise, again, Sir, the question pertaining to Uttarakhand. I do not know if anybody is here to reply to the same. The Government of India, through the Home Ministry, had recently announced - the agitation is going on for months together for a separate statehood for the hill districts of Uttar Pradesh, for a separate State of Uttarakhand in the Kumaon-Garhwal hills - that the matter was under their



consideration and they were going to make an announcement on what they propose to do or not to do, what they propose to accept or not to accept. When some deputations had met them, all the people who are concerned with that agitation, they were given to understand that the Government is working on some sort of a package proposal or something which they would announce very soon. Now, Sir, the Parliament Session will be over today and no further Session is going to be there. Elections are coming - Lok Sabha, of course - and the hon. Minister has not made any further follow-up statement as to what they have decided to do. The agitation is going on. I am afraid, they have already announced, the overwhelming majority people of that area, that they would boycott the elections if elections are sought to be imposed in that area because the main essence of their demand is that they want to be out of the control or jurisdiction of the present State of Uttar Pradesh. They have been part of that State all along, all these years, and they believed that they suffered because of that, they have been neglected, their demands of development and everything has been ignored. Therefore, they are convinced, rightly or wrongly, that they must have a separate State comprising these hill districts

Sir, it is a border area. We must remember that it is a border area and this agitation is likely to be further intensified if the Government does not respond to it. There are thousands of Ex-Servicemen living in that area and they are part and parcel of this agitation. In view of the fact that it is a border area, I think, the Government should take a more serious view of it also. Therefore, I wanted to raise it to know from the Home Minister or anybody on behalf of the Government of India as to what is the stage at which the consideration of this demand now rests with the Government. Are they going to make any announcements or not? Are they going to do anything before the elections are announced or is this area going to be compulsorily, willy-nilly, involved in elections to which the people do not wish to be a part at all? Otherwise, a very serious crisis will develop in that area. As you know, this demand for a separate Uttarakhand State has been, on two occasions, unanimously approved by Resolutions of the Uttar Pradesh State Assembly where all parties were present and then, after that, this agitation is going on and on. It has taken many months. We all know what has happened in Muzaffarnagar and all that when those people, peaceful demonstrators, were coming to Delhi to place their demands. I do not want to go into all that now. The atrocities which were committed on them, firing took place, women were dishonoured and people are now not in a mood to listen to anything else. So, they are now demanding that their claim for a separate State should be conceded here and now, at least, in principle, the details can be worked out later. But the Government refuses to say anything, they should say either yes or no.

The Lok Sabha will be going into, what shall I say, permanent recess till after the elections. When elections are going to be held, the Government wants the elections to cover these nine hill districts also whereas the people

are preparing to resist the elections. They are not going to take part in the elections. I had an occasion to meet the Governor of Uttar Pradesh recently and I asked him about it. He said, "We are apprehending that there will be a lot of trouble in that area, but we do not know how to tackle it unless the Central Government takes a decision on this matter. "Therefore, Sir, I have raised this matter with your permission. I would like some response from the Central Government on this question which they had been considering for a long time. Thank you.

SHRI ARJUN SINGH (SATNA) : Sir, may I make a submission?

MR. SPEAKER : I will allow you.

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI (GARHWAL) : Mr. Speaker, Sir, I have duly given a notice on this issue and we, on behalf of the BJP have been continuously raising the issue for four and a half years to awaken the Government. This issue was taken up at first on 12th August 1991 and now it is 1996. The Government of Uttar Pradesh had sent a proposal unanimously on 12th August, 1991 that a separate plan for these eight districts should be formulated. The Legislative Assembly has sent an unanimous resolution on 12th August, 1991 and this Government has been saying since then, that this proposal is under consideration. What sort of this Government is, which cannot take a decision even in five years. It has been keeping the matter pending on one or the other pretext. Later on a discussion was held here on the Private Members Resolution for seven and half hours and the hon. Home Minister had said here that there is President's Rule there at present. It was in 1994 that as soon as an elected Government came, the Government would start taking decisions. Though the first resolution was sent by the elected State Government. The second elected Government was formed. Then they received a resolution in 1994 but have not been doing anything since then. As hon. Indrajit Gupta has said that then they have started calling on the people and the organisations for the last two-three months or from January itself to delay the issue further on one or the other pretext. 35-40 organisations were set up in Delhi overnight. Neither they have hold talks with the elected Members of Lok Sabha nor with the Members of the Legislative Assembly for the last five years and I have been constantly urging upon the Government to hold talks with the elected representatives. They call on their friends, get their photograph telecast and claim that the talks are going on. Earlier also we had staged a walkout under the leadership of Shri Atal Bihari Vajpayee ji but nothing has been done till date. The year 1994 has become a zero year from the point of spread of education. The Mulayam Singh Government has returned rupees two and half crore out of four and half crore saying that, that could not be utilised as the agitation was going on there. More than Rs. 100 crore has been returned and it is expected that more will be returned. The development there has been zero. All the tourist hotels have been closed down and the

Government is adopting other measures to recover loans. This kind of various injustices are being done there.

As far as elections are concerned...(Interruptions), hon. Indrajeet Gupta ji, and the hon. Governor as well had said that riots will take place there...(Interruptions). Mr. Speaker, Sir, it is a very important question. The elections to municipal committees and Nyay Panchayats were to be conducted there. These were conducted in the entire State except its eight districts...(Interruptions)

[English]

MR. SPEAKER : We have discussed all those things yesterday, Maj. Gen. (Retd.) Bhuwan Chandra Khanduri, now will conclude.

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI: I had asked, why these were not conducted. ...(Interruptions).. He said that these were not being conducted due to that...(Interruptions). It is not based on fact that the elections could not be conducted simply because no one has yet filled his nomination form. I told the hon. Governor as to how many nomination forms were given...(Interruptions)

[English]

MR. SPEAKER : You have discussed it yesterday.

[Translation]

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Mr. Speaker, Sir, my submission to the Government is that...

(Interruptions)

MR. SPEAKER : It was discussed yesterday.

MAJ. GEN. (RETD.) BHUWAN CHANDRA KHANDURI : Mr. Speaker, Sir, I would like to submit that...(Interruptions)

[English]

MR. SPEAKER : Nothing will go on record.

(Interruptions)\*

MR. SPEAKER : I am calling Shri Arjun Singh ji. Only Shri Arjun Singhji's statement will go on record.

[Translation]

SHRI ARJUN SINGH (Satna) : Mr. Speaker, Sir, hon. Member Shri Inderjeet Gupta has drawn the attention of the House towards a big problem and I support him. I am not supporting him just because a separate State is being demanded from a part of land of this country. This demand is not only justified but I feel that it is in favour of the nation. If this Government does not want to understand it then it will be responsible if the law and order situation in this area gets disturbed. We should honour the public verdict that, when the big states can be formed in this country then why Uttrakhand cannot be constituted on the demand of the people there? We fully support the demand

\* Not Recorded

of the formation of Uttrakhand.

SHRI RAM VILAS PASWAN (Rosera) : We fully support it.

MR. SPEAKER : Big issues are involved in it so do not jump immediately from this side to that side.

SHRI RAM VILAS PASWAN : We have supported it.  
[English]

KUMARI MAMATA BANERJEE (CALCUTTA SOUTH) : Sir, I am supporting this issue because you were there at 1 o'clock in the night today when the hon. Minister replied to this issue...(Interruptions)

KUMARI MAMATA BANERJEE : I am supporting this issue. What is this?... (Interruptions)

SHRI NITISH KUMAR (BARH) : Sir, you are going. I could not have been able to raise such an important issue...(Interruptions). Injustice is being done...(Interruptions)

MR. SPEAKER : Please take your seat for a minute...(Interruptions)

[English]

MR. SPEAKER : I am trying to help you, Shri Nitish Kumar. You please sit down. I have a meeting. I have to go. Deputy Speaker Saheb is sitting here and he will certainly take up all the important issues which are listed here. You also should cooperate. Each one of you want to speak for ten or 15 minutes.

(Interruptions)

[Translation]

SHRI NITISH KUMAR : I have also to attend that meeting. Therefore, please listen for five minutes...(Interruptions)

KUMARI MAMATA BANERJEE : Please listen to me for one minute. You will appreciate...(Interruptions) We have a national anthem and we have a national song that is called Vande Mataram. I have written several letters to the Parliament Ministry and to you also.

MR. SPEAKER : No, you should skip over that issue please.

KUMARI MAMATA BANERJEE : When the House is finished or when the House ends or when the House dissolves, we finish it through Vande Mataram. But it is unfortunate that there is no portrait of Bankim Chandra Chatterjee in the Central Hall. I have already written many letters to you.

MR. SPEAKER : There is no place. But we will try to accommodate it.

KUMARI MAMATA BANERJEE : There are many places in the Central Hall.

MR. SPEAKER : You should not raise this kind of issues here. I will try to help you..

...(Interruptions)

MR. SPEAKER : You will be given a chance. I have said that it will continue to 2 o'clock. We are not rising for lunch.

13.00 hrs.

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, I would like to draw the attention of the House towards the loot of exchequer in Bihar...(Interruptions)

[English]

DR. MUMTAZ ANSARI (Kodarma) : Sir, I am on a point of order...(Interruptions) It is a State subject. It should not be discussed here. Therefore, he should not be allowed to raise it...(Interruptions)

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, I would like to raise a constitutional question...(Interruptions)

[English]

SHRI MRUTYUNJAYA NAYAK (Phulbari) : Sir, this is a very serious matter. It should be discussed. The Member should be allowed to speak...(Interruptions)

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, I would like to submit something regarding the agriculture committees report...(Interruptions)

[English]

SHRI SRIKANTA JENA (Cuttack) : Sir, this should not go on record.

MR. SPEAKER : I will see what can be done.

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, I would like to raise a Constitutional issue. I want your protection...(Interruptions)

SHRI VINAY KATIYAR (Faizabad) : This issue should have been raised at first...(Interruptions)\*

[English]

MR. SPEAKER : Only Shri Nitish Kumar's speech will go on record.

[Translation]

SHRI NITISH KUMAR : Mr. Speaker, Sir, I would like to draw your attention towards the Ninth Report of the Standing Committee on Agriculture...(Interruptions) Mr.

Speaker, Sir, with your permission I would like to come forward to speak...(Interruptions)

13.03 hrs.

(At this stage Shri Mohammad Ali Ashraf Fatmi and some other hon. Members stood on the floor near the Table of the House.

[English]

MR. SPEAKER : The House stands adjourned to meet again at 1.15 p.m.

13.04 hrs.

The Lok Sabha then adjourned till fifteen minutes past thirteen of the clock.

13.17 hrs.

The Lok Sabha re-assembled at seventeen minutes past Thirteen of the Clock.

(MR. DEPUTY SPEAKER in the Chair)

...(Interruptions)

MR. DEPUTY SPEAKER : There are hon. Members who are making attempts to ventilate the grievances of their respective constituencies which are very important issues. Therefore, I request the hon. Members to kindly cooperate. Today happens to be the last day and there should be *sauhard* atmosphere.

...(Interruptions)

SHRI BASUDEB ACHARIA (Bankura) : Sir, you should decide whether this House should properly function or not...(Interruptions)

[Translation]

SHRI NITISH KUMAR : Mr. Deputy Speaker Sir, through the treasury scam in Bihar crores of rupees have been siphoned illegally from the Animal Husbandry department. This issue has come to light. The High Court had also passed an order yesterday for a C.B.I. enquiry. The Patna High Court in its order has also passed various strictures one being that the high officials of the Government of Bihar were aware of the looting of the exchequer. Mr. Deputy Speaker Sir, I am on a Constitutional Point. It was the money of the Central Government. The Standing Committee on Agriculture has said in its ninth report that the Central Assistance being given to Bihar is being misused. The functioning of the Animal Husbandry Department and the exchequer and the preparation of budget...(Interruptions)

MR. DEPUTY SPEAKER : Kindly resume your seats. I will call out the names.

(Interruptions)

MR. DEPUTY SPEAKER : Kindly excuse me.

*(Interruptions)*

MR. DEPUTY SPEAKER : My request is this. Kindly resume your seats.

*...(Interruptions)*

MR. DEPUTY SPEAKER : Hon. Speaker has adjourned the House for 15 minutes. It is an understanding. There are other hon. Members who want to ventilate their grievances. So, kindly resume your seats. I call the name of Shrimati Saroj Dubey.

*(Interruptions)*

*[Translation]*

SHRI GUMAN MAL LODHA (Pali) : It is an important issue. It should be debated.

SHRI NITISH KUMAR : Mr. Deputy Speaker, Sir, I am raising a constitutional issue...*(Interruptions)* I am being interrupted by making a noise. It is as if the democracy is being gagged.

13.21 hrs.

*(At this stage Shrimati Lovely Anand Came and sat on the floor near the Table)*

SHRI NITISH KUMAR : The Central Government is responsible for protecting the treasure...*(Interruptions)*

13.21¼ hrs

*(At this stage Shrimati Lovely Anand resumed her seat)*

SHRI NITISH KUMAR : The CAG report, which was presented in Bihar Legislative Assembly in December, 1995, revealed that Rs. 1345 crores have been withdrawn illegally. It is mentioned in the CAG report. In such a condition that Government should be dismissed. This is what we demand...*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Okay, thank you very much. I called the name of Shrimati Saroj Dubey. Thank you, Shri Nitish Kumar. You have said it. You have made it very clear. Shrimati Saroj Dubey please.

*(Interruptions)*

MR. DEPUTY SPEAKER : Shri Nitish Kumar, it is over now.

*[Translation]*

Saroj Dubeyji, please you speak on telephone industry.

13.23 hrs.

*(At this stage Shri Nitish Kumar, Shrimati Lovely Anand and some other hon. Members came and stood in the well of the House)*

13.23¼ hrs.

*(At this stage Shri Nitish Kumar, Shrimati Lovely Anand and some other Members went back to their seats)*

*[English]*

MR. DEPUTY SPEAKER : Shrimati Saroj Dubey, your name is called. You may speak about the irregularities in the Unit of ITI, Allahabad.

*...(Interruptions)*

MR. DEPUTY SPEAKER : Shri Nitish Kumar, you have made your point very clearly. Now, I have called the name of Shrimati Saroj Dubey.

*[Translation]*

SHRIMATI SAROJ DUBEY : The issue that I am raising relates to the livelihood of 15 thousand employees. They are going to starve...*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Whatever Shrimati Saroj Dubey says about the irregularities regarding the unit of ITI, Allahabad is going into the record.

*...(Interruptions)*

MR. DEPUTY SPEAKER : Please do not deny the chance of others to ventilate their grievance. Shri Nitish Kumar, you have said about the irregularities in Bihar. You have made your point very clearly. There cannot be a debate. You have made your point very clearly and it is being recorded.

*...(Interruptions)*

MR. DEPUTY SPEAKER : I request you to resume your seats.

*...(Interruptions)*

*[Translation]*

SHRIMATI SAROJ DUBEY : Mr. Deputy Speaker, Sir, this issue relates to unemployment as 15 thousand workers....*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Vajpayeeji wants to say something. Please hear him.

*...(Interruptions)*

MR. DEPUTY SPEAKER : By this way, you are denying an opportunity to other hon. Members who want to ventilate their grievances. Their names are here with me.

...(Interruptions)

[Translation]

SHRIMATI SAROJ DUBEY : Mr. Deputy Speaker, Sir, it is a question of employment of 15 thousand workers...(Interruptions)

[English]

MR. DEPUTY SPEAKER : This is not the only issue before the House. There are many other issues. Mr. Nitish Kumar has made his point very clear.

...(Interruptions)

[Translation]

SHRI NITISH KUMAR : Mr. Deputy Speaker Sir, this House cannot function in this way...(Interruptions)

SHRI MOHAMMAD ALI ASHRAF FATMI (Darbhanga) : Mr. Deputy Speaker, Sir, we should also be given a chance to speak.

[English]

MR. DEPUTY SPEAKER : Now, it is upto the hon. Members to resume their seats and allow other hon. Members to participate in the debate.

...(Interruptions)

13.27 hrs.

(At this stage Shri Nitish Kumar and some other hon. Members came and stood on the floor near the Table)

...(Interruptions)

MR. DEPUTY SPEAKER : No, no. This is not fair. Today happens to be the last day. If other hon. Members are denied an opportunity to speak, where else can they ventilate their grievances? What other forum is open for them, if not Parliament? So, I request you to resume your seats. Kindly resume your seats.

...(Interruptions)

MR. DEPUTY SPEAKER : By this process, you are really snatching away the rights of the other hon. Members who have got the right to speak in the House and ventilate their grievances. This does not bring decorum to the House.

(Interruptions)

[Translation]

SHRI MOHAMMAD ALI ASHRAF FATMI : Mr. Deputy Speaker, Sir, we will not allow the proceedings of this

House to go on. It is a treachery. It will not be allowed to go on...(Interruptions)

[English]

MR. DEPUTY SPEAKER : No, I do not agree with you. Please resume your seat.

...(Interruptions)

MR. DEPUTY SPEAKER : If you do like this, I may have to adjourn the House but it should not be so. Please resume your seats.

...(Interruptions)

[Translation]

MR. DEPUTY SPEAKER : Please sit down. It is no use to fight in the Parliament. That time is gradually coming nearer when we will fight in elections and then, you can blame each other and not in this Parliament.

...(Interruptions)

[English]

MR. DEPUTY SPEAKER : Please allow the House to function. This is not fair. There are 20,000 people who are thrown out of employment in textile mills. There are so many problems

...(Interruptions)

MR. DEPUTY SPEAKER : There are so many problems.

(Interruptions)

MR. DEPUTY SPEAKER : I request you all to please resume your seats.

...(Interruptions)

MR. DEPUTY SPEAKER : My request to you all is, there is a rule in the Rule Book that whenever the Presiding Officer wants to stand up on his legs, it is the duty of the hon. Members to resume their seats. Let me say what I want to say.

...(Interruptions)

MR. DEPUTY SPEAKER : This is not fair. Please do not deny the chance to other hon. Members who want to ventilate their grievances.

...(Interruptions)

MR. DEPUTY SPEAKER : Nitishji, you have made your point very clearly. You spoke for five minutes.

...(Interruptions)

MR. DEPUTY SPEAKER : Parliament is not the place for the exhibition of the strength of your lungs. You have to put forth your arguments.

...(Interruptions)

MR. DEPUTY SPEAKER : Hon. Speaker has said that the Zero Hour would go upto 2 P.M.

...(Interruptions)

MR. DEPUTY SPEAKER : Now, this is not fair. Please sit down.

...(Interruptions)

MR. DEPUTY SPEAKER : Please get back to your seats. In this process you are denying the rights to the hon. Members who have got their own rights to speak in this House about the problems of their constituencies and about the problems of the nation.

...(Interruptions)

MR. DEPUTY SPEAKER : No, No. This is not fair. Today happens to be the last day of this Session. Please look at your other friends also who are sitting at the back. They also have the points which they want to ventilate in the House.

13.34 hrs.

(At this stage, Shri Mohammad Ali Ashraf Fatmi and some other hon. Members came and stood on the floor near the Table)

MR. DEPUTY SPEAKER : Now, the House stands adjourned to meet again at 2 P.M.

13.35 hrs.

The Lok Sabha then adjourned till Fourteen of the Clock.

14.02 hrs.

The Lok Sabha reassembled at Two Minutes past Fourteen of the Clock.

(MR. DEPUTY SPEAKER in the Chair)

MR. DEPUTY SPEAKER : We shall take up the new subject.

...(Interruptions)

MR. DEPUTY SPEAKER : Mr. Devendra Prasad Yadav will speak on hawala case.

...(Interruptions)

MR. DEPUTY SPEAKER : I am sorry.

...(Interruptions)

MR. DEPUTY SPEAKER : That is not the subject before the House. The subject before the House is regarding hawala. Mr. Devendra Prasad Yadav was on his legs. Mr. Devendra Prasad Yadav.

[Translation]

SHRI GEORGE FERNANDES (Muzaffarpur) : Please allow me to raise a constitutional issue.

[English]

MR. DEPUTY SPEAKER : Now straight away, as it is announced, at two o'clock, we shall take up the subject of Hawala. Mr. Devendra Prasad Yadav was on his legs. Now he will continue his speech.

[Translation]

SHRI GEORGE FERNANDES : I have give you a notice you are not listening to me.

[English]

MR. DEPUTY SPEAKER : No, this subject cannot be taken up. You take this subject at the appropriate time but not now. It was announced that at two o'clock, the subject regarding hawala will be taken up. Let us abide by that, Devendra Prasad.

...(Interruptions)

MR. DEPUTY SPEAKER : No, please do not unnecessarily disturb the House. Do not disturb the regular subject. Now you come to the regular subject. Please resume your seat.

[Translation]

SHRI GEORGE FERNANDES : Would you not maintain the dignity of the House?.....(Interruptions) What is this? I am unable to understand your point. I would like to raise a constitutional issue.

[English]

MR. DEPUTY SPEAKER : Mr. George Fernandes, that is not the subject before the House. You take the subject at the appropriate time. If it is a constitutional one, you are at liberty to take up at the appropriate time.

...(Interruptions)

MR. DEPUTY SPEAKER : Shri Devendra Prasad Yadav.

...(Interruptions)

MR. DEPUTY SPEAKER : This is not the Zero Hour. This is not an unscheduled hour, this is a scheduled hour. It was decided by all the hon. Members and leaders of political parties in the meeting and also in the Business Advisory Committee that at two o'clock the subject of Hawala will be taken up for discussion. I have called the name of Shri Devendra Prasad Yadav to start his speech.

...(Interruptions)

MR. DEPUTY SPEAKER : Shri George Fernandes,